

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 101
IB-116/ND/2024

IN THE MATTER OF:
M/s Movenpick Hotels and Resorts
Management (India) Pvt. Ltd.

...PETITIONER

Vs.

Roc

...RESPONDENT

Section
U/s 59 of IBC, 2016

Order delivered on 04.03.2024
(Hearing through VC & Physical Mode)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator

:Mr. Ashok Kumar Verma, CS
and Mr. Amit Verma, Adv.

For the Respondent

:

ORDER

This is a petition filed under Section 59 of IBC, seeking voluntary liquidation of the Petitioner Company.

Heard the Ld. Counsel for the Liquidator in person. Issue notice to the RoC and IBBI for filing their report and appearance. Notice be issued by all means and proof of service be filed. In the meantime, Petitioner is also directed to file extract of IBBI's website indicating that the Company is under Liquidation. List the matter on **24.04.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)